



2026:AHC:38264

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2541 of 2026

Shivani Sharma

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amitabh Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Amitabh Tripathi, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the petitioner applied for recruitment on the post of Assistant Sub Inspector Police (Ministerial) according to the writ petitioner, he was allotted a Roll No. 1408021084, the written examination stood conducted on 02.11.2025. The writ petitioner claims to be selected, result was declared on 31.01.2025, however, the writ petitioner was waiting for information for the date so fixed for document verification/physical standard test but the writ petitioner was not apprised of the same. According to the writ petitioner, typing test is being conducted tomorrow i.e. 21.02.2026.

3. Prayer in the present petition is for a direction to the respondents to permit the writ petitioner to appear in the typing test provisionally at this stage while performing the works relatable to verification and physical standard test.

4. Learned Standing Counsel, on the other hand, submits that it is inconceivable and implorable that the writ petitioner was not aware about the date of document verification/physical test. He, however, submits that since the writ petitioner already represented his cause before the fourth respondent, Deputy Inspector General of Police/Additional Secretary, Recruitment, Uttar Pradesh Police Recruitment and Promotion Board, Lucknow his claim shall be considered and an order would be passed

reciting the writ petition in black and white.

5. I have heard the submission so made across the bar and perused the record.

6. Since, it is the allegation of the writ petitioner that he was not apprised about the date when physical standard test and document verification would be done but the said aspect is disputed by learned Standing Counsel while apprising that the writ petitioner was well aware about the fact, thus, in the interest of justice let an informed decision be taken by the fourth respondent, Deputy Inspector General of Police/Additional Secretary, Recruitment, Uttar Pradesh Police Recruitment and Promotion Board, Lucknow thus, the writ petitioner may represent his cause while filing a comprehensive representation along with a self attested copy of the writ petition and certified copy of the order by **27.02.2026** and on the said motion, an order be passed within a period of 15 days.

7. With the aforesaid observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

February 20, 2026

Rajesh